

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.112-IA/592(AHM)2024
in
C.P. (IB)/125(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank Of India

.....Applicant

Vs

Dhirajlal Parbhatbhai Lakkad

.....Respondent

Order delivered on: 14/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Shivash Bundela, Adv(proxy)

For the Respondent/PG : Mr. Jaimin Dave, Adv.

For the Liquidator of the CD: Mr. Sumit Parikh, Adv.

ORDER

Service report has been filed as stated by the proxy counsel for the applicant/RP. Personal Guarantor as well as Corporate Debtor through liquidator has appeared and sought more time to file reply.

Let reply if any be filed within extended period of 7 days thereafter rejoinder if any.

Re-list on 24.06.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)